

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

O.A.No. 136 of 2016(SZ)

Capt.B.S.Prakash

...Applicant

Vs.

Union of India
And others

... Respondents

**REPORT FILED BY THE 4th RESPONDENT, KERALA COASTAL ZONE
MANAGEMENT AUTHORITY**

I Suneel Pamidi, IFS, son of Rama Rao Pamidi, aged about 40 years, presently working as the Member Secretary, Kerala Coastal Zone Management Authority, having office at 4th floor, KSRTC Bus terminal, Thampanoor, Thiruvananthapuram - 01, do hereby solemnly affirm and sincerely state as follows:-

1. It is submitted that KCZMA in its Special meeting held on 10/7/2021 discussed the matter in detail and decided to issue notice to the Secretary, Pallikkara Grama Panchayat to direct the Project Proponent to restore the landscape to its original condition. KCZMA also decided to submit an action taken report to MOEF&CC. Vide Notice No. 3847/A2/2018/KCZMA dated 24/07/2021 issued by the Member Secretary, KCZMA directed the Secretary, Pallikkara Grama Panchayat to issue directions to the Project Proponent to restore the landscape to its original condition and submit action taken report to KCZMA within 30 days from the receipt of the notice. As per Letter No. SC2/6962/2021 dated 23/10/2021 issued by the Secretary, Pallikkara Grama Panchayat, it is reported that the Green Gateway Leisure Limited lies in XVI ward at Chettukad in Pallikkara Grama Panchayat. 48 buildings nos. from XVI/47A1 to 247 Z were allotted to the Green Gateway Leisure Limited owned by E.M.Najeeb. Presently the said buildings are in a deteriorated stage. Moreover, the alleged resort is abandoned for years. An amount of rupees 40 lakhs is outstanding as land tax to the Grama Panchayat from the half year of 2019 -20 till date.



Suneel Pamidi

SUNEEL PAMIDI IFS
Member Secretary
Kerala Coastal Zone
Management Authority
Thiruvananthapuram

2. It is found that the artificial canal constructed adjacent to the buildings in plot is connected to Chithali river through concrete pipe with an approximate length of 10 metres and width of 1 metre.
3. The Secretary has also reported that the Project Proponent of the Green Gateway Leisure Limited has been directed to report after reclamation of canals and restoring the landscape to its original condition.
4. Meanwhile by letter dated 02/11/2021 from Green Gateway Leisure Limited has informed that there were small drains and natural streams crossing the site originally which forms part of the lower area of a major watershed that drains from the upper plains outside the project site, connecting to the backwaters. The aforesaid canals were existing at the time of acquiring of canals by Bekal Resort Development Corporation Limited, hence they developed the said existing canals by obtaining planning permit from Pallikkara Grama Panchayat. They have also informed that necessary steps are taken to renew the licences and revive the project at the earliest. Hence, Green Gateway has requested to defer further proceedings in the matter till the final order is issued from this Hon'ble Tribunal.
5. The decision of the authority as per the order of the Hon'ble NGT dated 25/11/2021 will be communicated after the meeting of authority.

It is therefore prayed that this Hon'ble Court maybe pleased to record the same and thus render justice .

All the above stated facts are true to the best of my knowledge, information and belief.

Dated this the 14th day of February, 2022


DEPONENT

SUNEEL PAMIDI IFS
Member Secretary
Kerala Coastal Zone
Management Authority
Thiruvananthapuram

Solemnly affirmed and signed by the deponent before me on this the 14th day of February, 2022




ASBINA. A.V
Section Officer
ATTESTING OFFICER
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